

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 101**  
**(IB)-821(ND)2018**  
**CA.161/ND/2019**

**IN THE MATTER OF:**

Shanti Lal Sole Proprietor of M/s Jainsons ... Applicant/Petitioner  
India

Vs

Jasper Engineers Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 25.02.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the New Management :Ms. Ekta, Advocate

**ORDER**

**CA-161/ND/2019:**

Today this application is listed as per the statement made by Ms. Ekta Learned Counsel for the New Management. This is an application filed by Resolution Professional under Section 43, 44 and other provisions. On perusal in the Registry record **CA-161/ND/2019** is shown as the application by the Resolution Professional for extension of CIRP period. The Registry is directed to check the records and bring appropriate application before the Bench. Ms. Ekta, Learned Counsel further states **CA-190/ND/2020** is also pending for adjudication. Today none appears for the Respondent.

List **CA-161/ND/2019&CA-190/ND/2020** for hearing on **18.03.2021**.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

